

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4242
TO BE ANSWERED ON 11.08.2016**

DEATH DUE TO ELECTRICITY

4242. DR. MANOJ RAJORIA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether there is any provision of filing FIR against the officers/Government servants who are responsible for death of human beings/animals due to electricity under the Electricity Act, 2013;
- (b) if so, the details thereof along with cess filed during each of the last three years including action taken thereon in the State of Rajasthan and other parts of the country, State/UT-wise;
- (c) whether instances of non-filing of FIR has been reported to the Union Government; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) : No, Madam. There is no such provision in the Electricity Act, 2003 regarding filing of FIR. However, section 161(1) of the Electricity Act, 2003 provides that the accident occurring in connection with the generation, transmission, distribution, supply or use of electricity in or in connection with, any part of the electric lines or electrical plant of any person and the accident results or is likely to have resulted in loss of human or animal like or in any injury to a human being or an animal shall be intimated to the Electrical Inspector or other authorised person by the Appropriate Government, in the manner and form prescribed by the Appropriate Government.

Section 161(2) provides that the Appropriate Government, if it thinks fit require any Electrical Inspector, or any other person appointed by it in this behalf, to inquire and report-

- (a) as to the cause of any accident affecting the safety of the public, which may have been occasioned by or in connection with, the generation, transmission distribution, supply or use of electricity, or**
- (b) as to the manner in, and extent to, which the provisions of this Act or rules and regulations made thereunder or of any licence, so far as those provisions affect the safety of any person, have been complied with.**

Further, Central Government has notified the Intimation of Accidents (Form and Time of Service of Notice) Rules, 2005, which provides that the electrical accident in the electrical installations under the jurisdiction of the Central Government, shall be reported telegraphically to the Electrical Inspector within 24 hours of the occurrence of the accident and the written report in the prescribed Form to be submitted to the Electrical Inspector within 48 hours of the accident.

(b) to (d) : No specific information is available in this regard.
